

**GOVERNMENT OF INDIA
MINISTRY OF FINANCE
DEPARTMENT OF PUBLIC ENTERPRISES**

LOK SABHA

UNSTARRED QUESTION No. 683

ANSWERED ON 06.02.2023

Monetization of Surplus Land

683. ADV.ADOOR PRAKASH:

Will the Minister of FINANCE be pleased to state:

- a) whether targets have been achieved under the Government plan for monetizing surplus land of Central Public Sector Enterprises (CPSEs) and if so, the details thereof;
- b) the details of land identified from each CPSE for monetization and the revenue generated so far therefrom, State/UT-wise;
- c) whether the Government will compensate States for the land contributed them to CPSEs while selling the land;
- d) if so, the details thereof and if not, the reason thereof;
- e) whether States can take back the land contributed to CPSEs and if so, the details thereof; and
- f) whether the future expansion plan of CPSEs will be considered while selling the land and if so, the details thereof?

**ANSWER
THE MINISTER OF STATE FOR FINANCE
(DR. BHAGWAT KISHANRAO KARAD)**

(a)& (b): Government has set up National Land Monetisation Corporation(NLMC) in June, 2022 as a 100% government owned company to undertake monetization of surplus land and buildings assets of Central Public Sector Enterprises (CPSEs). NLMC is required to undertake such monetization on the recommendations of the concerned Administrative Ministry/Department.

(c) to (e): Land has been given by State Governments to the CPSEs through various methods; -freehold, leasehold, etc. Depending on the terms and conditions of allotment of land to the CPSE, the monetization of sub-optimally utilized land of CPSEs will be undertaken. As per the guidelines dated 13.12.2021 issued by D/o Public Enterprises (DPE) for implementation of New Public Sector Enterprises (PSE) policy in non-strategic sector, in respect of CPSEs approved for closure, the leasehold land can be returned to the respective State Government.

(f): The Government monetizes surplus assets which are not required.
